

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHAPAD BENCH : ALLAHABAD.

Contempt Case No.173 of 2003.
In
O.A. No.532 of 1996.

Allahabad this the 16th day of August 2004.

Hon'ble Mr. Justice S.R. Singh, V.C.
Hon'ble Mr. S.C. Chaube, A.M.

Jivan Shukla
aged about 70 years
Son of late Sri V.S. Shukla
R/o Kannauj Mohalla Gwal Maidan,
District Farrukhabad.

.....Applicant.

(By Advocate : Sri G.P. Agrawal)

Versus.

1. Shree Girish Chandra Bhandari
Union of India through Controller
General, Vth West Block R.K. Puram,
New Delhi.

2. Shree T.P. Mandal
Chief Controller of Accounts
(Factories) 10-A, Auckland Road,
Calcutta 700 001.

3. Shree J.P. Mandal
Chief Controller of Defence Accounts
(Pensions), Allahabad.

.....Respondents.

(By Advocate : Sri G.R. Gupta)

O_R_D_E_R

(By Hon'ble Mr. Justice S.R. Singh, V.C.)

It is stated at the bar by Sri G.R. Gupta, learned
counsel for the respondents that the department has
complied with the directions of this Tribunal dated
6.2.2003 passed in O.A. no. 532 of 1996 in re. Jivan
Shukla vs. Union of India & Ors. It is submitted by Sri
G.R. Gupta that the compliance of the order of the Tribunal
was made vide order dated 11.8.2004 by which PPO has been
issued in favour of the applicant. In that view of the
matter, the Contempt petition is dismissed and notices
issued to the respondents are hereby discharged with liberty
reserved to the applicant to get the CCP revived incase
the PPO order has not been issued.

S.C.
A.M.

Raj
V.C.